

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No.70628 of 2017

(Arising out of Order-in-Original No.04/Commissioner/Audit-II/Ghaziabad/2017 dated 26/05/2017 passed by Commissioner, Central Excise & Service Tax (Audit), Audit-II, Commissionerate, Ghaziabad)

M/s Sewak Ram

.....Appellant

(A-108, Flex Apartments, C-58/22
Sector 62, Noida)

VERSUS

Commissioner of Central Excise

& Service Tax, Ghaziabad

.....Respondent

(Ghaziabad)

APPEARANCE:

A letter on record
Shri Anupam Kumar Tiwari, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 70014/2020

DATE OF HEARING : 07 January, 2020

DATE OF DECISION : 07 January, 2020

ARCHANA WADHWA

On matter being called, our attention stand drawn to a letter addressed by the advocate for the appellant. It stands disclosed that the appellant has applied for SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCEHME 2019, which stands accepted by the Revenue. In support, he has produced SVLDRS-4, discharge certificate.

Learned DR appearing for the revenue clarifies that SVLDRS-4 certificate is in full and final acceptance of the

discharge made by the assessee under the said scheme. In that case the present appeal is required to be disposed of as withdrawn. We, order accordingly.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

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